

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3

CUSTOMS APPEAL NO. 51895 OF 2021

[Arising out of Order in Appeal No. 80(SM)CUS/JPR/2021 dated 22.06.2021 passed by the Commissioner (Appeals) Central Excise &CGST, Jaipur]

M/S JLC ELECTROMET PRIVATE LIMITED **Appellant**
E-153(A), Road No. 11-H, VKI Area, Jaipur-302013

Vs.

COMMISSIONER (APPEALS)
Office of the Commissioner (Appeals), **Respondent**
Central Excise & CGST, Jaipur
NCRB Building, Statue Circle, Jaipur-302005

Appearance:
Present for the Appellant : Shri Yash Dhadda, Chartered Accountant
Present for the Respondent: Shri Rajesh Singh and Shri S K Rahman,
Authorised Representatives

CORAM:
HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing : 01/08/2024
Date of Decision : 12/08/2024

P. V. SUBBA RAO:

The appeal is dismissed. For order, see order of date in Customs
Appeal No. 51841 of 2021.

(BINU TAMTA)
MEMBER (JUDICIAL)

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)